

Shri Anwar Harvani: The hon. Minister has stated in his reply:

"These schemes were rejected on the ground that the licensed capacity was considered adequate to meet the demand."

May I know from the hon. Minister whether the demand of the Defence Ministry was also taken into consideration?

Shri Manubhai Shah: Yes, Sir

Shri Anwar Harvani: In view of the fact that Royal Enfields hold a monopoly in the country is the Ministry aware that they charge very high rates and it is not possible for the average users of motor cycles to purchase them?

Shri Manubhai Shah: There is no monopoly as such. We do not want to repeat the mistake of the automobile industry, where we inherited so many models, in other highly specialized items like motor cycles and scooters. Therefore, we take a very close view of the matter every six months. Recently we have circularised to several parties to send their proposals before 30th September in order to consider whether more licences should be granted.

Sardar Iqbal Singh: Are the Government aware of the fact that there is a great shortage of motor-cycles in the country?

Shri Manubhai Shah: In a way it is true, because the demand today has outstripped supply. But in the current year we expect a much better production, and the House will be glad to know that within three years production has increased and it will be touching about 7,000 to 8,000 in the current year.

Shri Rameshwar Tantia: What is our present production of motor cycles?

Shri Manubhai Shah: That is exactly what I said. In the current year we expect about 7,000 to 8,000 motor cycles, scooters and three wheelers which will be somewhat in ex-

cess of the Second Five Year Plan target for 1960-61.

Export of Glass and Ceramic Products

*296. **Shri Pangarkar:** Will the Minister of Commerce and Industry be pleased to state.

(a) the steps taken by Government to increase foreign markets for glass and ceramic products;

(b) whether as a result of these steps export of glass and ceramic products has increased; and

(c) if so, to what extent?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) A statement is laid on the Table of the House

STATEMENT

1 Drawback on import and excise duties paid on the imported or indigenous components are allowed against the export of some of glass products

2 Allotment of railway priorities and shipping space are arranged for where necessary and possible.

3 Glass and ceramic goods are normally exhibited in the various international exhibitions in which India participates

(b) Not yet, Sir

(c) Does not arise

Shri Pangarkar: May I know the present production?

Shri Satish Chandra: I want notice. The question relates to exports.

Shri Braj Raj Singh: May I know whether the Government have taken any special steps to explore the possibility of exporting glass bangles outside India? If so, what is the result of it?

Shri Satish Chandra: Glass bangles are exported, but not in large quantities. It is for the manufacturers of bangles to create a market in the foreign countries.

Shri Braj Raj Singh: Does the Government of India propose to help the exporters of glass bangles to other countries to earn foreign exchange? I am told that crores of rupees worth of glass bangles are manufactured here which, if exported, we can earn foreign exchange.

Shri Satish Chandra: Many facilities are given to the exporters. Many exhibitions are organised by the Government of India in foreign countries and bangles are also displayed along with other glass and ceramic articles. Then, drawbacks on import and customs duties are allowed to the exporters. But the actual exports have to be made by the manufacturers themselves. They have to take more active interest in order to augment their exports.

Shri Thirumala Rao: May I know whether Government have collected any information about the countries where glass bangles are used by men and women?

Shri Satish Chandra: Glass bangles in small quantities are exported to West Asia and South East Asian countries. Where the exports can be increased is a different matter.

Haj Pilgrims

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*297. Shri Raghunath Singh:
Shri Aurobindo Ghosal:

Will the Prime Minister be pleased to state:

(a) whether sixty-five Tibetan Muslim Haj pilgrims have been stranded at Bombay for the past four months for not having proper travel documents; and

(b) whether these pilgrims have submitted a memorandum to him to permit them to settle down in Bombay?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) We have received information that sixty-one Tibetans Muslims are stranded in Bombay, as they do not have proper travel documents. The Saudi Arabian Embassy insisted on their having regular travel documents, duly visaed by them, before they could allow them to proceed on Haj.

(b) No, Sir.

Shri Raghunath Singh: May I know whether these people have been registered or not?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Registered as what? Out of these 61, 34 were registered in Kalimpong, Gangtok and Calcutta. The remaining 27 persons in fact had no registration papers. In fact, we do not know how they have appeared at all on the scene in India.

Shri Raghunath Singh: May I know whether in the Indo-Chinese Agreement there is any provision about these kinds of hajis?

Shri Sadath Ali Khan: There is provision for pilgrims visiting sacred places in India, like, Banaras, Sarnath, Gaya and Sanchi, but no mention is made of Mecca-i-Muazamma.

श्री भवन वर्मा : मैं यह जानना चाहता हूँ कि यह जो तिब्बती हाजी प्राये ये यह सीधे तिब्बत से तथगीफ लाये थे या जो तिब्बती शरणार्थी प्राये हैं उनमें से ये ?

श्री जय हलाल रहक : मैं ने कहा कि उनमें से बाज लोगों का तो कति पौन, गंढोक और कलकत्ते में कुछ नाम विज्ञान मिला है। बाकी का पता नहीं चलता। बाज की जा रही है कि वे कैसे धा गये।